

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-913(PB)/2018

IN THE MATTER OF:

Capital Buildwell Pvt. Ltd.

.... Applicant/petitioner

Vs.

Shahi Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.08.2018

Coram:

Dr. Deepti Mukesh
Hon'ble Member(Judicial)

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

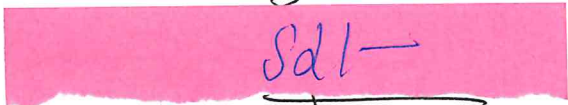
For the Applicant/petitioner : Mr. Mohit Singh, Adv.

For the Respondent :

ORDER

As per the order dated 27.07.2018 supporting documents were to be filed by the applicant. Ld. Counsel for the applicant seeks further one week time to file the same.

For further consideration on 13.09.2018.


Sdl—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


Sdl—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

13.08.2018
Ritu Sharma